

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 160 OF 2017 IN  
DFR NO. 144 OF 2017**

**Dated: 21<sup>st</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Global Energy Pvt. Ltd. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Ohri  
Mr. Nimesh Jha

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
for R.1  
Mr. Apoorva Misra for R.2

**ORDER**

**IA NO. 160 OF 2017  
(Appl. for condonation of delay)**

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Apoorva Misra takes notice on behalf of Respondent No.2.

There is 8 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **30.03.2017.**

**( I. J. Kapoor )**  
**Technical Member**

**( Justice Ranjana P. Desai )**  
**Chairperson**

*ts/sh*